

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-413/ND/2017

In the matter of

Machinery Sales Corporation

....PETITIONER

Vs.

Abir Infrastructure (P) Limited

RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 08.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Gautam Kumar, Advocate

For the Respondent/Corporate Debtor : *Mr. Arun Khatri, Advocate*  
For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 08.2.2018.

*-Sd-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
08.1.2018